Affidavit to be Furnished by the camildate alongwith Nomination Paper

Before the Returning Officer
For election to School Section for the House)
From 72 Single shoops Constituency (Name of the Constituency)

Remest Ristible v. con/daught: r/wife of Sti Bodts. Ristible v.

Aged 4.7 ... years, resident of Tota - (30-bod pur, vill-stribus Route p.0+ps. kurnaukaand vist-mockepus

Aged 4.7 ... years, resident of Tota - (30-bod pur, vill-stribus full postal address), v candidate at the above

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by John Dal (u) (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1,	Self Ramesh Righiday	AKRPR 97414	2015-16 (F.Y)	657846:00
2.	Spouse Sant-Kanchan Kumar	BIWPB 7606P	2015-16 (F.X)	576510:00
3.	Dependent I yashwarnt Ray 6 Ky	Х	X	×
4.	Dependent 2 Raylaxmi 8/24	X	X	X
5.	Dependent 3 . Areviet Ray y		×	X

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Nill
(b)	Name of the court, Case No. and Date of order taking cognizance :	אווי .
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	N; II

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	XI: II
(b)	Name of the Court(s), Case No. and Date(s) of order(s).	 Nill

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Cash in hand	5425000	6450:00	Nill	Nill	Aljii
(ii)	Details of Deposits in Bank, accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts). Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	852746.95	BOT MARCHA -990673-28 SB-1 Patra - 61368-28 SB-1 MARCHA - 41912-00	Mill	Nill	λιίη
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Nill	N; n	Njii	λίζη	- Nin
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	8.B.I Life(1)	583 Life(4) 0 395000.00	Lic Policy 237318:00	2-5853	
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	Learn given to wife for puchas at load 1334590-01				
(vi)	Motor Vehicles/Ajtcrafts/BR43-816 Yachts/Ships (details of Make Registration No. etc., Year of Police Purchase and amount) lova theoly	9003 -1011 - 43999 70				
(vii)		GOLD - 74000.00	6019			

Any other assets such is Calife	of + 19.150.00	
Claims/interest Rifle+Pis	N 10000-00	
Crow Total and		
x, Cross Total value	653226465 1139488.94	

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land - Ktesra Location(s) Ktato Survey number(s)	- 705-4-111 754-410	Kato No -1658 Vill-Belokalo	345		
	Area (Total measurement in acres)	4.46 Ac	Nill			
	-Whether inherited property (Yes or NO)	yesh	Grift Proon Frether			
	Date of purchase in case of self acquired property	Nin	17-11-2006			
	Cost of Land (in case of purchase)at the time of purchase	λίιμ	Ailt	12.0		
-	Any Investment on the land by way of development, construction etc.	Nin	Nin	_ his la my		
	Approximate Current market value	395000-00	38300000		cal cill tellicie	
(ii)	Non-Agricultural Land Location(s) Survey number(s)	MAI	Nin		Musik tv	
	Area (Total measurement in sq. ft.)	Nin	Nin	1000		
	Whether inherited property (Yes or NO)	Nin	Min			
	Date of purchase in case of self acquired property	Nill	Niu		m=-rate	
	Cost of Land (in case of purchase) at the time of purchase	Nin	AGII	h social pro		
2	Any investment on the land by way of development, construction etc.	Airn	Nill		-Va	
	Approximate Current market value	Nill .	Alin	A Contact of	134 1464	
(ili)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	1/;11	Nijii			
	Built up Area (Total measurement in sq. ft.)	Mill	Nill	-	25-	

	V higher inherited property (1 es or NO)	- Ni'll	Nill		Annual Control of the	element on
	Daw of purchase in case of serf activitied property	Nill	Nill		1 1 1 1 1	
	C ust of property (in case of purchase) at the time of purchase	Nin	Nim			
	Any Investment on the purperty by way of development, construction etc.	Nill	Nin	a 1444)		
	Approximate Current market value	Nin	Nill			
(iv)	Residential Bulldings (including apartments,) -Location(s) - Survey number(s)	Tota-Go pel per- bill-Shipar Res Kumar ke sarah Machapun.	ew-210-7 phe	L a		
	Area (Total measurement in sq. ft.)	100hur	4600/2723		411	
	Built up Area (Total measurement in sq. ft.)	10 Ohus	1152/Nin			
	Whether inherited property (Yes or NO)	yes	No		-	in l
	Date of purchase in case of self acquired property	N/A	4.12.13			
	Cost of property (in case of purchase) at the time of purchase	Niill	255000.00			
	Any investment on the land by way of development, construction etc.	Mill	Building			
	Approximate Current market value	60000000	5681000.00			
(v)	Others (such as interest in property)	XIII	Nill			
(vi)	Total of Current Market Value of (i) to (v) above	60000.00	20,000.00			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) SBI Rajendra No. Name of Bank or FI pains Amount outstanding Life Loan Nature of Ioan Car Lean	632421.0	0 1014			
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	390010-00	Freinds L Relatives 113050-00 Ramesa Risai 581-1334590 Lash-600000	60 60		

	Any other liability					
	Grand total of liabilities			-		
(ii)	Government Dues: Dues to departments dealing with government accommodation	Nin	Mill	T ASS		
	Dues to departments dealing with supply of water	Nin	Nill			
	Dues to departments dealing with supply of electricity	Nill	Nin			
	Dues to departments dealing with supply of telephones/mobiles	Alin	Alin			
	Dues to departments dealing with government transport (including aircrafts and including aircrafts and	Min	Alin	L. Co		4.
	Income Tax Dues	Will	21,11			
	Wealth Tax Dues	Nill	Nill	1		
	Service Tax Dues	Mill	Nill	THE PLANT OF		
	Municipal /Property Tax Dues	11:11	Nill			
	Sales Tax Dues	Nin	Alill		(hearth and a second	
	Any other dues	Alin	Nill			
	Grand total of all Govt. dues	Alin	Mill	1000=3		

Rauta, Kuranjurkhand, Machepura. b. Spouse Rolar VIKash Mitsa
(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.) P. H. D., M.A (Phil) B.N.M. U Madhepura.

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kurn. Koronesh Reshider
2,	Full postal address	Tota-Gobal Dur, vill Stibus Rauta PS+ P
3.	Number and Name of the constituency and state	72, SINGHESHWAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. JANITA DAL (U)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	XiII

	16	c, Total number of Pendin	g cases where t	he			-		
	C	our (s) have taken cogniz	arice		N(I)				
5	1	AN of	7		es for which	March .	17.0	Therme Stonen	
_	(a) Candidate AKRPR	97416		2015-161		1.6	57846.00	
_	(6	Spouse: BJWP	R 7606 P		2015-16	CEVI		76510.00	
6.	(0	Dependents Detai	Is of Assets and	d Liabilit	envised a second		L		
_	-	Description	Self	Spouse	Dependent-l	Depende	nt-II	Dependent-III	
A.		Moveable Asset (Total value)	187-0875-4	23524				Dependent III	
B.		Immovable Asset	395000.00	576400	100				
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	Nill	5256000 435000 Develop	00				
	(ii)	Approximate Current Market Price of Asset (Total Value)	395000	5964000	7-020				
7		Liabilities							
		(i) Government dues (Total)	Nill	Nill					
		(ii) Loans from Bank Financial Institutions and others (Total) Car Lagar	864162.00	13302	10 00 SBI Reage	serfashaler			
3.	(0	ghest educational qualifi P・H・D , M.A.C Pん Give details of School / Un urse) (Name of the School	B.N.m.	u Ma	chefour.	certificate	/ diple	oma/ degree	

VERIFICATION

1, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from 1 further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Data this the 23 rd poach day of	2017	
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00213 6-19-6- 99-31017 DEPONENT

Note: 1-Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neathy.